

(b) to (d) Employment of family members of Government officials in private organizations with which the concerned officials are having official dealing, is regulated by Rule 4(2)(i) and Rule 4(2)(ii) of CCS (Conduct) Rules, 1964. Accordingly, the matter was examined in the light of the provisions laid down in the said Rules and warnings issued to all the erring officials. They have also been directed not to deal with any matter relating to the particular airlines/aviation related company which involves use of discretionary powers and/or important policy issue.

Death of political leaders in helicopter mishaps

2495. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that several political leaders have died in helicopter mishaps;
- (b) if so, complete details of political leaders died due to helicopter crashes in different parts of country so far;
- (c) whether according to report appearing in media in June, 2011, Pawan Hans Helicopter Ltd. (PHHL), the civil helicopter Segment is awkward and amateurish with flawed safety policy implementation; and
- (d) if so, the steps being taken to put in place a strict set of rules to govern the operation of helicopters in India?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The details of accidents to Indian Civil Registered helicopters occurred during the last five years involving political leaders is given in the Statement (See below).

(c) and (d) Keeping in view three accidents within a short period, surveillance check/ audit were conducted and corrective actions are at various stages of implementation. All helicopters are subjected to annual surveillance check by Flight Standards and Air Safety Directorates of Directorate General of Civil Aviation (DGCA). Subsequent to the recent spate of helicopter crashes, DGCA has been advised to take the following actions immediately (i) to launch a re - assurance drive in order to ensure that all helicopters are being operated and maintained in accordance with the approved procedures and with safety aspect in place; (ii) DGCA shall ensure that examiners of helicopters will conduct special checks of the line pilots under overall supervision of DGCA in a time bound manner; (iii) to undertake immediate assessment of helipads particularly in critical areas where helicopter operations are undertaken in a drive mode; (iv) DGCA to ensure implementation of monitoring/ review of safety regulations to be implemented by State Governments; and (v) to make an external assessment of overall safety standards of helicopter operations in respect of operators involved in operation in critical areas.

Statement

Accidents involving aircraft carrying Political Leaders during the last five years

Sl. No.	Date/ Place	A/c Type/ Regn.	Operator	Fatalities	Details of Accident/ Probable Cause.	VIP / State Ministers	Investigated by
1	2	3	4	5	6	7	8
1.	02-09-2009 Rudrakodru Hills, Kurnool, Andhra Pradesh	Bell 430 Helicopter VT-APG	M/s Andhra Pradesh Government	05	Accident occurred due to loss of control resulting in uncontrolled descent in the terrain at a very high rate of descent due to entry into severe downdraught Contributory Factors: 1) Crew noticed a snag and was engrossed for more than vital six minutes before the impact in searching for relevant information in the emergency checklist and the Flight Manual. This distracted their attention from the prevailing weather conditions which led to loss of situational awareness.	Sh. Y. S. R. Reddy, Chief Minister of Andhra Pradesh	Committee of Inquiry under rule 74 of Aircraft Rule

1	2	3	4	5	6	7	8
					2) The Crew was flying in Instrument Meteorological Conditions (IMC) whereas the flight plan was cleared for VFR flying.		
					3) They had no intention either to divert or return back to base.		
2.	30-04-2011 Lobotong near Tawang Arunachal Pradesh	AS350 B-3 Helicopter VT-PHT	Pawan Hans Helicopters Limited	05	Helicopter flying from Tawang Helipad to Itanagar crashed at Lobothonng near Tawang in Bad weather. All the five person on board including Hon'ble Chief Minister of Arunachal Pradesh received fatal Injuries. Aircraft was destroyed in Fire.	Sh. Dorjee Khandu Chief Minister of Arunachal Pradesh	Committee of Inquiry under rule 74 of Aircraft Rule Under Investigation